

**PUNJAB VIDHAN SABHA**

**BILL NO. 18-PLA-2023**

**THE PUNJAB FISCAL RESPONSIBILITY AND BUDGET  
MANAGEMENT (AMENDMENT) BILL, 2023**

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha:-

**A**

**BILL**

further to amend the Punjab Fiscal Responsibility and Budget Management Act, 2003.

BE it enacted by the Legislature of the State of Punjab in the Seventy-fourth Year of the Republic of India as follows:-

1. (1) This Act may be called the Punjab Fiscal Responsibility and Budget Management (Amendment) Act, 2023.

Short title and Commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab Fiscal Responsibility and Budget Management Act, 2003, in section 4,-

Amendment in Section 4 of Punjab Act 11 of 2003.

(i) in sub-section (2), for clauses (a), (b) and (c), the following clauses shall be substituted, namely:-

“(a) contain fiscal deficit as per cent of Gross State Domestic Product (GSDP) in vogue in that particular year as recommended by the Central Finance Commission and as allowed by the Government of India;

(b) attain revenue deficit as per cent of Gross State Domestic Product (GSDP) in vogue in that particular year as recommended by the Central Finance Commission and as allowed by the Government of India;

(c) contain debt as per cent of Gross State Domestic Product (GSDP) in vogue in that particular year as recommended by the Central Finance Commission and as allowed by the Government of India; and”;  
and

(ii) for sub-sections (5) and (6), the following sub-sections shall be substituted, namely:-

"(5) Notwithstanding anything contained in sub-section (2), the revenue deficit and fiscal deficit may exceed the limits, specified by the Government of India from time to time, on the ground of unforeseen demands on the finances of the State Government arising out of internal disturbance or natural calamity or national security or such other exceptional ground as the State Government may specify.

(6) In case the revenue deficit and fiscal deficit specified in sub-section (2), cannot be met due to the ground specified in the Sub-section (5), the State Government shall identify the net fiscal cost of the calamity and such cost would provide ceiling for extent of non-compliance to the specified limits.”

**CHANDIGARH :**  
**THE 7<sup>TH</sup> DECEMBER, 2023**

**RAM LOK KHATANA,**  
**SECRETARY.**